

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:6745  
ANSWERED ON:10.05.2002  
CORRUPTION CASES IN NIACL  
SHAMSHER SINGH DULLO

**Will the Minister of FINANCE be pleased to state:**

- (a) the number of officials of Public Sector General Insurance Companies being investigated or prosecuted by the CBI at Delhi and Mumbai in the last two years; company-wise;
- (b) the number of cases referred by New India Assurance Company limited to the Central Vigilance Commission in the last six months for advices/investigations;
- (c) the number of persons found prima facie guilty of misconduct after prolonged investigations by the Vigilance Cell of the Company in the last six months and the number of persons out of them not issued Memorandum of charges till date; and
- (d) the reasons therefor and the time by which necessary action is likely to be initiated against the officials for their misconduct?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL)

(a): The Chief Vigilance Officer (CVO), General Insurance Corporation of India (GIC) has reported that there were 38 officials of Public Sector General Insurance Companies who were/are being investigated or prosecuted by the CBI at Delhi and Mumbai in the last two years, as per Company-wise details given below:

GIC of India:	Nil
National Insurance Company Ltd.	17
New India Assurance Co.Ltd.	13
Oriental Insurance Company Ltd.	8
United India Insurance Company Ltd.	Nil

(b): 24 Cases were referred by NIACL to the Central Vigilance Commission in the last 6 months for advice / investigation.

(c) & (d): 41 Persons were found guilty of misconduct after prolonged investigations by the Vigilance Cell of the NIACL in the last six months. Out of these, Memorandum of charges have not been issued to six persons since First Stage Advice has been sought for from the Central Vigilance Commission (CVC). Action will be initiated by the Insurance Company on receipt of CVC's advice.